

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA 41/91 in
O.A. No. 1387/90
T.A. No.

199

DATE OF DECISION 2 - 5 - 1991.

Shri J.G. Gugnani _____ Petitioner

Advocate for the Petitioner(s)

Versus

Employees State Insurance _____ Respondent
Corporation & Others

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. D.K. CHAKRAVORTY, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

JUDGMENT(of the Bench delivered by Hon'ble Mr. P.K. Kartha,
Vice Chairman(J))

This petition has been filed by the original applicant in OA 1387/90, which was disposed of by the Tribunal's judgment dated 4.1.1991. The petitioner had prayed for quashing the impugned orders of transfer from Delhi to Wankar, District Rajkot, Gujarat Region. After going through the records of the case and hearing ~~the~~ both sides, and keeping in view the recent decisions of the Supreme Court in Gujarat Electricity Board and Another Vs. Atma Ram, 1989(3) JT 20 and Union of India Vs.

Q

(W)

H.N. Kirtania, 1989(3) SCC 455, the Tribunal found no justification to interfere with the impugned order of transfer passed by the respondents. Accordingly, the application was dismissed at the admission stage itself.

2. After going through the grounds raised in the present petition, we see no error apparent on the face of the judgment. The petitioner has also not brought out any new facts warranting a review of our judgment. We see no merit in the present petition and the same is dismissed.

There will be no order as to costs.


(D.K. CHAKRAVORTY)
MEMBER (A)


(P.K. KARTHA)
VICE CHAIRMAN (J)